

(c) if not, the reasons therefor?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Allotment of accommodation in Delhi/New Delhi is as a rule made with reference to the date of continuous posting of the applicant concerned at these stations and the emoluments drawn by him. The principles are laid down in the Gazette of India Extraordinary dated the 24th January, 1950.

(b) and (c). Allotments are made strictly in order of priority except in cases of proved hardship where subject to the application being supported by the Head of the applicant's department, accommodation one or two class below his entitlement is sanctioned on an out-of-turn basis by a committee consisting of three officers. Illustrative of the cases of proved hardship are cases in which there is an unexpected termination of tenancy or inability to secure private accommodation, or serious illness in the family caused or aggravated by conditions of overcrowding or unhygienic surroundings.

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.R.O. 3719, dated the 16th November, 1957, making certain amendments to the Textiles (Production by Powerlooms) Control Order, 1958. [Placed in Library. See No. LT-417/57].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND TRIBES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under Article 338(2) of the Constitution, a copy of the Annual Report (Parts I and II)

of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1956-57. [Placed in Library. See No. LT-418/57].

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. P&D-19(1)/56, dated the 28th November, 1957, [Placed in Library. See No. LT-419/57].

PREVENTIVE DETENTION (CONTINUANCE) BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to continue the Preventive Detention Act, 1950, for a further period.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to continue the Preventive Detention Act, 1950, for a further period."

Some Hon. Members: We oppose.

Mr. Speaker: Any hon. Member may state in brief.

Shri T. K. Chaudhuri (Berhampore): Sir, we oppose the introduction of this Bill because it has almost become a farce that Government comes from time to time to extend the time limit of the Bill by instalments. It would have been far better if the Government makes up its mind and if it so wants, tells the country and the Parliament that it wants to make it a permanent feature of the statute-book.

I might remind this House that, when this Bill was originally passed in 1950, the late lamented Sardar Patel who was then the Home Minister, said that he could not sleep for two nights because he had to sponsor